

21.7.2003

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MA 921/2003 in
OA 298/2002

(6)

Present Shri Rajesh Roshan, learned counsel through proxy counsel Shri Shalabh Singh, counsel for the applicants (Original respondents) in MA, Shri Mukesh Kumar Verma, learned proxy counsel for the applicant in OA 298/2002, Shri R.K. Kapoor, learned counsel for respondent No. 3 ("Telecommunication Engineering Service Association" (India) TESA,

We note from the facts of this case that in the order dated 6.8.2002 disposing of the aforesaid OA with connected OAs, the respondents were granted three months from the date of receipt of a copy of that order to implement the directions contained therein. Thereafter, MA 2451/2002 was allowed granting the respondents extension of time by a period of three months as prayed for. MA 2451/2002 was accordingly disposed of. The present MA 921/2003 has been filed by the same respondents on 21.4.2003 when admittedly period of time as extended by the aforesaid order of the Tribunal was upto 16.4.2003. Learned counsel for the respondents (Original applicants) have submitted that sufficient time has been granted to the respondents to comply with the directions of the Tribunal contained in the order dated 6.8.2002. In the circumstances, they have opposed further extention of time as prayed for in MA 921/2003.

2. After considering the contentions of the learned counsel for the parties, we find no good grounds in MA 921/2003, as the original respondents have already had ample time to follow the directions contained in the Tribunal's order dated 6.8.2002. In the circumstances, MA 921/2003 is dismissed.

S.K.Naik
(S.K.Naik)

PS
(Smt. Lakshmi Swaminathan)